NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 437/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017

NAME OF THE PARTIES:

Pratibha Industries Ltd. V/s. Nirmal Lifestyle Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	NAME	DESIGNATION		SIGNATURE
Ţ	Sunita	Longwan	Advocate po Petitiona	- aques
2.	2. DEEPAN DIXIT			

Mr. Rohit Chavan

Alby MDP & PARTNERS. Advocate for Normal Lifestyle Ltd. Mr. Rohit Chavan Authorised Representative Gullingen of the Respond ont

ORDER

TCP No. 437/ I&BP/NCLT/MB/MAH/2017

First Call : Pass over, for filing withdrawal memo.

Second Call : On the withdrawal memo filed by the Petitioner Counsel, this

Company Petition is hereby dismissed as withdrawn.

v to V

V. NALLASENAPATHY Member (Technical)

B.S.V. PRAKASH KUMAR Member (Judicial)

Encl: Withdrawal memo

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH, AT MUMBAI COMPANY PETITION NO.TCP/437 OF 2017

Pratibha Industries Ltd

Canal of

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... Petitioner

Versus

M/s. Nirmal Lifestyle Ltd.

... Respondent

Application for withdrawal of the above petition

MAY IT PLEASE YOUR HONOUR:

The above matter is settled between the parties out of court amicably. The Respondent agreed to pay an amount of Rs.1,63,04,516/- in four instalments to the Petitioner towards full and final settlement of the Claim of the Petitioner as per the letter dated 25/07/2017 signed by both the parties.

In view of the said settlement, the Petitioner be allowed to withdraw the above referred Petition.

Dated this 25th day of July, 2017.

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Advocate for Petitioner

Adu. DEEPAN OZXIT. 1/by MDP J PARTNERS. Advocates for Reypondents.